

water is irrigation sector which consumes 90% (228.30 BCM) of the annual draft. Domestic and industrial sector extract 10% (24.71 BCM) of the annual draft.

Central Ground Water Authority has accorded 82 NOCs to soft drink and beverage companies for total annual abstraction of ground water to the tune of 14.14 million cubic meter.

(c) and (d) As per the guidelines of CGWA, there are specific norms fixed for ground water withdrawal for such industries which come under water intensive category with respect to quantum of ground water recharge adopted by them. The norms on quantum of ground water withdrawal *vis-a-vis* recharge in accordance to the category of the assessment units in which these companies are located are given in the table below:—

Category	Ground Water Withdrawal Limit
Safe	Withdrawal limited to 200% of ground water recharge.
Semi-Critical	Withdrawal limited to 100% of ground water recharge.
Critical	Withdrawal limited to 50% of ground water recharge.
Over-Exploited	No permission for industries under this category.

(e) While considering the application for renewal of NOC for ground water abstraction by these companies, mandatory site inspections are being carried out by the concerned Regional Offices to ensure the compliance of the conditions laid down in the NOCs. The renewal of NOCs to these firms is made only after fulfilling of the stipulated conditions envisaged in the NOC.

#### **Rehabilitation and resettlement works of Polavaram project**

616. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the existing regulations mandate that Land Acquisition, Rehabilitation and Resettlement (LA, R&R) has to be completed before the completion of any irrigation project and if so, the details thereof;

(b) whether it is a fact that the LA, R&R works of Polavaram Irrigation Project have literally no progress due to shortage of funds and if so, the details thereof; and

(c) by when the Polavaram project will be completed to its full shape and how the funds required for LA, R&R will be mobilised and whether it is the State's or Centre's responsibility to arrange funds for this?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) According to 2nd provision under Section 38 (i) of “The right to fair Compensation and transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013”, the rehabilitation and resettlement shall be completed six month prior to submergence of the lands acquired. As reported by the State, steps are being taken to rehabilitate and resettle Project Displaced Families (PDFs) from submergence area of Polavaram Irrigation Project (PIP) in phased manner.

(b) As per progress reported by the State, out of 1.66 lakh acre land identified for Land Acquisition, 1.10 lakh acre land has been acquired. Further, out of 98,818 Project Displaced Families (PDF) due to PIP, R & R in respect of 3922 PDFs has been completed.

(c) As projected by the Government of Andhra Pradesh, Project is targeted for completion by December, 2019.

As per Ministry of Finance OM dated 30.09.2016, the Central Government will provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 01.04.2014 to the extent of the cost of the irrigation component on that date.

#### **Revised estimates of Polavaram project**

617. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the revised estimates for Polavaram project has been approved by Government and if so, the details thereof;

(b) if not, the reasons for non-approval despite the estimates being submitted in the month of August, 2017 by Andhra Pradesh State Government; and

(c) the observations of Central Water Commission on the revised estimates submitted by the State?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) The first revised cost estimate of Polavaram Irrigation Project amounting to ₹ 16010.45 crore at Price Level 2010-11 was accepted by Advisory Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation (erstwhile MoWR), in its 108th meeting held on 04.01.2011.